

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 407/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Madurai-Trivandrum 400 kV D/C Transmission System in Southern Region.

Date of Hearing : 2.12.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 14 Others

Parties present : Shri Anshul Garg, PGCIL
Shri A. N. Kumar, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri M. M. Mondal, PGCIL
Shri Sashi Bhushan, PGCIL
Shri J. Majumder, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri S. S. Raju, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Jaya Prakash, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Madurai-Trivandrum 400 kV D/C Transmission System in Southern Region.
- b) The transmission charges for the instant asset for 2009-14 period was approved by the Commission vide order dated 20.10.2010 in Petition No. 116/2010.
- c) Additional capital expenditure of 473.60 lakh has been claimed for 2009-14 period towards land compensation as per court order.



.The learned counsel of the TANGEDCO submitted that it has filed reply to the petition and also requested the Commission to direct the petitioner to provide Single Line Diagram of the asset.

2. The Commission directed the petitioner to submit the details of the court, the case number and the date of the court order. The Commission also directed the petitioner to submit the Single Line Diagram of the asset, rejoinder to the reply filed by TANGEDCO and replies to the queries sought vide letter dated 27.11.2015 on affidavit with copy to respondents by 9.12.2015.

3. The Commission further observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

